

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH**  
**JABALPUR**

**Original Application No.200/00168/2018**

Jabalpur, this Thursday, the 21<sup>st</sup> day of February, 2019

**HON'BLE MR. NAVIN TANDON, ADMINISTRATIVE MEMBER**  
**HON'BLE MR. RAMESH SINGH THAKUR, JUDICIAL MEMBER**

Mahesh Kumar S/o Kallu Prasad Shivhare, aged about 56 years, Occ. – Service in the office of Superintending Engineer, Bhopal Central Circle, C.P.W.D., Bhopal, R/o Triveni Apartment, Subhash Nagar Square, Jaitala Road, Nagpur

**-Applicant**

**(By Advocate – Shri G.M. Shitut)**

**V e r s u s**

1. The Union of India through the Secretary, Ministry of Housing and Urban Affairs, Room No.122, C-Wing, Nirman Bhawan, New Delhi – 110011.
2. The Director General, Central Public Works Department, 101, A-Wing, Nirman Bhawan, New Delhi – 110011.
3. The Superintending Engineer, Bhopal, Central Circle, C.P.W.D, Nirman Sadan, 52-A, Arera Hills, Bhopal.

**-Respondents**

**(By Advocate – Shri Sandeep Shukla)**

**O R D E R (O R A L)**

**By Navin Tandon, AM.**

Learned counsel for the respondents submits that the relief sought for by the applicant has already been granted to

him during the pendency of this O.A and, therefore, this O.A has become infructuous.

2. Learned counsel for the applicant agrees to it.
3. Accordingly, the O.A is disposed of as having become infructuous.

**(Ramesh Singh Thakur)**  
**Judicial Member**

**(Navin Tandon)**  
**Administrative Member**

am/-